

Loan Applications pending before Industrial Finance Corporation of India

6685. SHRI TARIQ ANWAR : Will the Minister of FINANCE be pleased to state :

(a) what are the details of the loan applications pending before the Industrial Finance Corporation of India;

(b) what are the application-wise dates and the total period for which these applications have been pending before I.F.C.I.;

(c) what are the case-wise reasons for keeping these applications pending ; and

(d) if not, what steps have been taken by the Corporation to improve the position in regard to pendency ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) As on 28-2-1982, there were 13 loan applications pending with the Industrial Finance Corporation of India (IFCI) which were complete in all respects and in respect of which IFCI was the lead institution. The amount of assistance involved in these applications was Rs. 35.42 crores.

(b) and (c). A statement showing the details regarding the date of application, the total period for which these applications have been pending with IFCI and case-wise reasons for pendency is given in the statement laid on the Table of the House. [*Placed in Library, See No. LT-3851/82*].

(d) The pending applications are reviewed periodically at various levels of the corporation and necessary action is taken to finalise the decision on the applications for

financial assistance. In case of applications in which assistance is sought from other institutions in addition to IFCI, a joint view is taken for expediting decisions, at the Meetings of Senior Executives of the financial institutions.

Linking of price of Colour T. V. and Excise Duty

6686. SHRI TARIQ ANWAR : Will the Minister of FINANCE be pleased to state :

(a) whether Government propose linking the price of coloured T. V. (ex-factory) and the excise duty payable on it;

(b) if not, the reasons for not doing so;

(c) are Government aware that as a result of the linking of the ex-factory price of the television (Black and White), its retail price had come down from Rs. 3,000/- to Rs. 2,000/-; and

(d) is it also a fact that the growth in production of T.V. was of such a high order that the loss of revenue due to reduction in excise duty was many times more compensated by the growth in total revenue?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA) : (a) The rate of excise duty payable on a T. V. set, black & white or colour, is even now linked to its assessable value.

(b) Does not arise.

(c) and (d). The value linked rate of duty has been in existence since March, 1976. A statement showing the number of sets cleared during the years 1977-78 to 1981-82 (upto August, 1981) is attached, A good percentage of these sets had been